

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 33 of 2020 (SZ)

Tribunal on its own motion Suo Motu initiated
based on the News item in Dinamalar,
Chennai news paper dt.10.02.2020
"Stagnation of Drainage Water in Velachery, Veerangal Canal – People
suffer from Respiratory Problem".

Versus

The District Collector,
Chennai District ,
District Collectorate Office,
No.62, Rajaji Salai, 4th Floor,
Chennai and Ors.

...Respondent(s)

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Filed by
Thiru. C. Kasirajan,
Advocate, Chennai.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

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based on the news item in Dinamalar
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...Applicant(s)

Versus

The District Collector,
Chennai District,
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...Respondent(s)

**REPORT FILED ON BEHALF OF THE RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.**

I, S.Ragupathi, Son of Thiru.R.Sanganan, Hindu, aged about 56 years, having my office at No. 76, Mount Salai, Guindy, Chennai – 600 032 do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the Respondent TNPC Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble National Green Tribunal (sz), Chennai has passed order dt: 13-02-2020 in O.A.No.33 of 2020 Suo Motu and constituted the Joint Committee comprising of

"The District Collector, Chennai District, Tamil Nadu State Pollution Control Board (TNSPCB) and the Commissioner, Greater


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD

Chennai Corporation, and Superintending Engineer, Water Resources Organization, Public Works Department to inspect the area in question and submit a status and action taken report. They are also directed to trace out the persons responsible for discharging the untreated sewage in the canal and submit a report to this tribunal within a period of one month”.

In this regard, the Joint Committee has inspected Velachery, Veerangal Canal on 17-07-2020 and during inspection, the following were observed:

- i. It was noticed that overflow of Velachery lake is channelized to Veerangal canal in turn the overflow water reaches the Pallikaranai marshy land.
- ii. The channel connecting the Velachery Lake and Veerangal canal was stagnated with Sewage/Sullage from households/commercial establishments.
- iii. Water samples were collected by the Tamil Nadu Pollution Control Board on 17.7.2020 at the following locations and sent for analysis to TNPCB Laboratory.
 - a. At the inlets of storm water drain at Maruthupandiar Salai, Velachery – 2 no (opp. to Sree Gupta Bhavan, near JM Jumma Masjid).
 - b. At the inlets of storm water drain at Dr. Ambedkar Nagar, Adambakkam – 1no.
 - c. At the inlets of storm water drain near Kakkan bridge, Adambakkam – 1 no.
 - d. At the Velachery Lake.


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

3. It is respectfully submitted that the report of analysis reveals that the samples collected at the storm water inlets into Velachery Lake and at the Velachery Lake contain faecal coliform which shows that the same is contaminated with sewage.

4. It is respectfully submitted that the Hon'ble National Green Tribunal (sz), Chennai in the order dt:24-09-2020 in O.A.No.33 of 2020 observed that

“Tamil Nadu Pollution Control Board is also directed to submit a separate action taken report on the basis of the direction given by the committee for immediate action to be taken from their side to arrest pollution”.

5. It is respectfully submitted that no specific recommendations or suggestions made to Tamil Nadu Pollution Control Board by the Joint Committee.

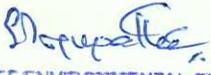
6. It is respectfully submitted that the Hon'ble National Green Tribunal, (SZ), Chennai vide order dated 24.12.2020 has directed as follows:

“When this was pointed out, the learned counsel appearing for the Greater Chennai Corporation as well as the Government Departments submitted that if some time is granted, they may be able to file independent response regarding the action taken by them to resolve the issue from their side.

Considering the circumstances, we feel that one more opportunity can be given to the official respondents as well as to the committee to submit their independent responses and report respectively.

7. It is respectfully submitted that in pursuance to the said order the TNPCB issued directions vide Board's letter dated 12.01.2021 to the Chennai Metropolitan Water Supply and Sewerage Board(CMWSSB), Greater Chennai Corporation(GCC), and the Superintending Engineer, PWD(WRD) Palar Basin Circle to implement the Joint Committees recommendations on immediate action on pollution abatement to control the pollution of Velachery, Veerangal Canal due to unauthorised discharge of untreated sewage by the residential/commercial establishment.

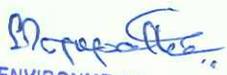
Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (SZ) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMILNADU POLLUTION CONTROL BOARD
 76, MOUNT SALAI, GUINDY,
 CHENNAI - 600 032.
BEFORE ME

VERIFICATION

I, S.Ragupathi, Son of Thiru.R.Sanganan, working as Joint Chief Environmental Engineer, TNPCB, office at No. 76, Anna Salai, Guindy, Chennai – 32, do hereby verify that the above contents are true to the best of my knowledge and belief through records.

Verified at Chennai on this day of February, 2021.


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMILNADU POLLUTION CONTROL BOARD
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RESPONDNET - TAMIL NADU
POLLUTION CONTROL BOARD

**Advocate for Respondent No.TNPCB
Thiru. C. Kasirajan.**

Date:09.02.2021.